



1

MCC-2416-2024

IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE AVANINDRA KUMAR SINGH

ON THE 17th OF OCTOBER, 2024MISC. CIVIL CASE No. 2416 of 2024*MAHESH KUMAR JATA V (S.C.)**Versus**THE STATE OF MADHYA PRADESH AND OTHERS*

Appearance:

Shri Pranay Shukla - Advocate for the applicant.

Ms. Renu Tiwari - Advocate for the respondents.

ORDER

Heard on the main petition.

This MCC has been filed seeking restoration of W.P. No.4568 of 2015 to its original number which was dismissed for want of prosecution, vide order dated 2.7.2024.

It is submitted by learned counsel for the applicant that due to urgency, he was out of station but he could not file his adjustment. therefore, the case was dismissed.

For the reasons stated in the MCC, it is allowed and W.P. No.4568 of 2015 is restored to its original number subject to deposit of Rs.500/- as cost in the Adhiwakta Kayan Nidhi, High Court Bar Association, Jabalpur.

Accordingly, this M.C.C. stands disposed of.

(AVANINDRA KUMAR SINGH)
JUDGE